

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:162
ANSWERED ON:31.07.2003
CRITERIA LAID DOWN FOR RURAL ELECTRIFICATION
LAXMAN GILUWA;RATNA SINGH

Will the Minister of POWER be pleased to state:

- (a) the criteria laid down for rural electrification;
- (b) whether passing of electricity cables nearby any village is deemed as electrification of the said village even if no electricity connection is given;
- (c) if so, the factual position in this regard; and
- (d) the steps taken by the Government to remove the shortcomings in the laid down criteria for rural electrification?

Answer

THE MINISTER OF POWER (SHRI ANANT GANGARAM GEETE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 162 TO BE ANSWERED IN THE LOK SABHA ON 31.07.2003 REGARDING CRITERIA LAID DOWN FOR RURAL ELECTRIFICATION.

(a) : The present definition of village electrification as adopted by the Government in October, 1997 provides that 'A village will be deemed to be electrified if the electricity is used in the inhabited locality, within the revenue boundary of the village, for any purpose whatsoever'.

(b) & (c) : No, Sir. Presently, a village is deemed to be electrified only if there is a domestic or non domestic (commercial, industrial) connection within the inhabited locality of the village.

(d) : After consultation with the States/State Electricity Boards, REC and CEA the following definition of village electrification is proposed :

- a. the basic infrastructure such as distribution transformer and or distribution lines is made available in the inhabited locality within the revenue boundary of the village including at least one hamlet/Dalit Basti as applicable;
- b. any of the public places like Schools, Panchayat Office, Health Centres, Dispensaries, Community centres etc. avail power supply on demand;
- c. the ratings of distribution transformer and LT lines to be provided in the village would be finalized as per the anticipated number of connections decided in consultation with the Panchayat/Zila Parishad/District Administration who will also issue the necessary certificate of village electrification on completion of the works; and
- d. the number of households electrified should be minimum 10% for villages which are un-electrified, before the village is declared electrified.

This revision of definition would be prospective.